

**NOTICE**

**Date of Publication :26-Mar-2021 Last Date: 12-Apr-2021**

Applicants are requested to make payment of deficit charges or remove office objections, as the case may be, on or before last date 12-Apr-2021, to make the Certified Copies ready and if the initial deposited amount in the rejected applications on the ground of non removal of objections or for want of payment of deficit charges, is not taken back on or before 11-May-2021, the said amount will be credited to Government and their copying applications will be filed without any action, in view of directions in the Office Order No.277 of 2019 dated 06/12/2019.

| Sr. No. | Application No. (U/O-YEAR NUMBER) | Name of Applicant                                   | Proceeding No. (C.R.No/Dept.) | Objection/Deficit Charges, if any(Rs.) |
|---------|-----------------------------------|---|-------------------------------|--|
| 1       | U-202001884                       | Keshav Dattatray Malondkar<br>(Plaintiff in person) | 9863-1987<br>(7)              | 80                                     |
| 2       | U-202101780                       | S.P.Pillay  | 606-2021<br>(4)               | Obj.                                   |
| 3       | U-202101974                       | Adv. Amol Laxman Dhumal                             | 523-2019<br>(9)               | Obj.                                   |